

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/TT/2018

- Subject** : Petition for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for assets of "Transmission System associated with Krishnapatnam UMPP - PART B" in Western Region.
- Date of Hearing** : 24.5.2018
- Coram** : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd., (KPTCL) and 26 others
- Parties present** : Shri B. Dash, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri K. Kiran, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition has been filed for truing up of the tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 period for the Transmission System associated with Krishnapatnam UMPP-Part-B in Western Region. The final tariff for 2009-14 period was allowed for the instant assets vide orders dated 24.11.2015 and 29.2.2016 in Petition Nos. 299/TT/2013 and 96/TT/2014 respectively. The representative of the petitioner further submitted that Assets 5 and 6, i.e. ICT-I and ICT-II at Solapur were put into commercial operation on the same date, 1.1.2014, and requested the permission to claim a combined tariff for the two ICTs at Solapur.

2. The Commission allowed the petitioner to claim a combined tariff for ICT-I and ICT-II and accordingly directed to submit revised tariff Forms. The Commission also directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 29.6.2018-



(a) Form- 5B and Form- 9A for all the assets by reconciling the liability amount as per the 2009 Tariff Regulations;

(b) Form 4 A (Statement of Capital Cost) and Revised Form-7 (Statement of Additional capitalization after COD) individually for each asset and for combined asset-forms as per the 2009 Tariff Regulations;

(c) Details of de-capitalized assets (if any) during the periods 2009-14 and 2014-19, along with petition details;

(d) Form 10 B per 2009 Tariff Regulations;

(e) Asset wise breakup and year wise discharge of initial spares; and

(f) The computation of IDC for the IBRD-V loan.

3. The Commission further directed the respondents to file their reply by 16.7.2018 and the petitioner to file rejoinder, if any, by 31.7.2018. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted.

4. The Commission directed to list the matter on 21.8.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

